

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH  
CAMP AT NAGPUR

(11)

O.A. NO: 199

T.A. NO: 535/87

DATE OF DECISION 9.3.1992

Atmanand S. Ramteke Petitioner

Mr. M.M. Sudame Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Mr. P.N. Chandurkar Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice U.C. Srivastava, V/C

The Hon'ble Mr. M.Y. Priolkar, M(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm\*

*lu*  
( U.C. Srivastava )  
V/C

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY  
CAMP AT NAGPUR  
\* \* \* \* \*

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Tr. A. No.535/87

Atmanand S. Ramteke ... Applicant

V/s

Union of India & Ors. ... Respondents

CORAM : Hon'ble Vice-Chairman, Shri Justice U.C.Srivastava  
Hon'ble Member (A), Shri M.Y.Priolkar

Appearances:

Mr. M.M.Sudame, Advocate  
for the applicant and  
Mr.P.N.Chandurkar, Counsel  
for the respondents.

ORAL JUDGMENT:

Dated : 9.3.1992

(Per. U.C.Srivastava, Vice-Chairman)

This is a transferred application under Section 29 of the Administrative Tribunals Act. The applicant who was working as Station Superintendent at Itwari Station of the Nagpur Division in the grade of Rs.840-1040. Prior to this posting in the particular grade he was working as Station Superintendent in the grade of Rs.700-900. The applicant passed the suitability test in the month of July 1981 but it appears that the promotion was not given to him because of the <sup>non-</sup>finalisation of the disciplinary case against him. The disciplinary case against him was finalised by stopping the applicant's <sup>increment</sup> raising his pay from Rs.865-900 for two years with effect from the date it will otherwise be due vide punishment order dated 23.3.1982. Although the applicant has at one place alleged that he became entitled for promotion in the year 1981 itself but in para 7 of the claim he stated that his next increment raising his pay from Rs.865-900 was actually due on 1.5.1982. He filed a writ petition in this behalf before the Nagpur Bench of the Bombay High Court which was transferred to this Tribunal which has been dismissed on the ground that it has become infructuous and his plea will be considered in this particular case. The applicant's case is that in view of the